

SHRI SAMAR GUHA: I told you that two Central Ministers took up the matter with West Bengal Government when a calling attention matter was taken up. But, the point is, can they delay it for one month and five days? That is what I am making out. This is a sowing season. And adivasis are evicted now. You took one month to reply to this. That was the point which I wanted to raise.

MR. SPEAKER: At least on this I agree with you.

SHRI S. M. BANERJEE rose—

MR. SPEAKER: Let me deal with him first. Why do you get up in between?

SHRI RAM NIWAS MIRDHA: I can say by way of explanation. We took up this matter with West Bengal Government. We very much would like to get this information. On that day when the calling attention was discussed, the information was not available. It was only now that we had received it from West Bengal Government.

14 33 hrs

**PARLIAMENTARY COMMITTEES—
SUMMARY OF WORK**

SECRETARY-GENERAL: Sir, I lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1973 to 31st May, 1974.

14.33½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of Rule 186

of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance (No. 2) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 20th August, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

14 34 hrs

**COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

FORTY-FIFTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, I have requested you to give me some time to make a statement with reference to this report that has been presented by the hon. Deputy-Speaker. I am now confronted with a difficulty. My Resolution secured the first place for the 30th and I had to put myself to a great deal of strain in framing the Resolution, getting it amended so many times and so on. Now, I am being told that another Resolution which was there by Shri Panda is going to take the place of my Resolution because of the Direction from the Chair. It is not according to any rule but according to a Direction that the Chair had given.

Now, the whole thing is that when the meeting with the Deputy-Speaker who is the Chairman of this Committee took place, I was not at all

told. The Deputy-Speaker too will bear with me that he did not know about this that another Resolution was coming in the way.

Now, Mr. Panda's Resolution, if it is taken up on the 30th, then my Resolution gets knocked out. So, I have talked to the Minister of Parliamentary Affairs to find a way out and something should be done to give me at least half a minute or a minute's time to move the Resolution.

MR. SPEAKER: Which Chair do you mean—me or the Deputy-Speaker? There is no direction from the Chair.

SHRI G. G. SWELL: There have been some occasions when a matter is not taken up in the Private Members' Business, then it falls through and it has to take a ballot again. Under your instructions—it is not under the rules but it is in the Direction—any item listed soon after the subject under discussion will be given first priority on the next day.

MR. SPEAKER: That is under the Directions.

MR. DEPUTY-SPEAKER: May I explain the position. When we discuss this matter in the Private Members' Bills Resolution Committee normally a slip is given to us as to what is the subject under discussion and soon after that what are the Resolutions standing in the name of different Members for which we are to allot time. I saw the name of Shri Shyamnandan Mishra and we were under the impression his Resolution came next. It then transferred that the name of Shri Panda came before that of Shri Shyamnandan Mishra. I made enquiries and I was told that the Resolution of Mr. Panda was already there although it was not in the order paper before the Committee.

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MR. SPEAKER: This is a new direction. There is the Rules Committee's decision that part-heard Resolution continues next time.

SHRI S. M. BANERJEE (Kanpur): It is not part-heard Resolution.

MR. SPEAKER: That is right. The time was extended.

MR. DEPUTY-SPEAKER: The Resolution in this House was in the name of Shri Gadadhar Saha. We originally allotted two hours for that discussion but the House extended the time. May I also draw the attention of the House to this that the Resolution of Shri Panda relates to a subject which already was a subject of discussion Bill we passed yesterday. (*Interruptions*).

Yesterday we discussed for about eight hours this Bill about Additional Emoluments (Compulsory Deposit) Bill which some Members termed as wage freeze. The pith and substance of Mr. Panda's Resolution is more or less the same. So, it is for Mr. Panda and this House to consider whether we should take up this Resolution next or we skip it over and consider Shri Shyamnandan Mishra's Resolution.

SHRI S. M. BANERJEE: Sir, Shri Shyamnandan Mishra discussed this with us and we agreed to accommodate him. Fortunately, as the time was extended the Resolution of Mr. Panda got survived. Now, that is has survived we want the Resolution to be brought, voted and give us an opportunity to expose this Government further in regard to Additional Emoluments (Compulsory Deposit) Bill.

In that case, two hours will remain for Shri Shyamnandan Mishra's resolution. If that can be reduced to one hour, it would be better. I know that his resolution is also important and its importance must prevail. But the resolution of my group is equally

[Shri S. M. Banerjee]

important; it is as important as Shri Shyamnandan Mishra's. So, we have to weigh the importance and ultimately adjust the things. It is not for us to decide whether Mr. Panda's resolution is a repetition and so on. It is not a repetition....

MR. SPEAKER: The Bill was passed after this allocation was made.

श्री मधु लिमये : (बाका) अध्यक्ष महोदय, विगत बजट सत्र में मेरा उद्घाटन और वार्ता के बारे में प्रस्ताव था। वह लगातार चार सप्ताह चला, मेरी वजह से नहीं संसद कार्य-मंत्री के प्रस्ताव पर। मे आग्रह नहीं कर रहा था कि इस की अवधि को बढ़ाया जाए। नतीजा यह हुआ कि दूसरे ऐसे संकल्प जिन को प्रायटिटी नम्बर 1 मिली थी वे खत्म होने लगे। मेरा उम में भंग कभूर नहीं है। आज भी मे कहना चाहता हूँ कि जिन लोगों का प्रायटिटी नम्बर 1 मिली है उन के साथ अन्याय न किया जाए। मैं नहीं जानता कि पांडा जी के संकल्प को प्रायटिटी नम्बर 1 मिली है या नहीं लेकिन श्याम बाबू के प्रस्ताव को मिली है। तो जिन लोगों को प्रायटिटी नम्बर 1 मिली है उन के सभी संकल्पों को लेने का कोई रास्ता निकाला जाए। अब जो निजी सदस्यों के कार्य का वक्त है, कई दफा इसमें कटौती की जानी है फोर पिछने वो सप्ताह के पहले तो आप ने पूरा प्राइवेट मेम्बर का टाइम ले लिया है। तो आप अधिक टाइम दीजिए और पंडाजी के प्रस्ताव पर भी पूरी चर्चा हो जैसा कि बैनर्जी माहब कह रहे हैं है तथा श्याम जी को भी कम से कम आधा मिनट दिया जाए जिस से उनका संकल्प भी लेम न हो। चूकि इन्होंने डार्ड घंटा हमारा छीन लिया है इसलिए मैं सरकार से मांग करता हूँ कि वह डार्ड घंटा हमारा पूरा कर दिया जाये और तीनों संकल्पों के ऊपर पूरी चर्चा हो

श्री प्रदल बिहारी बाबुपेयी : (गालियर)
अगर थोड़ा सा समय बढ़ा दें तो यह तो समझ

में आता है, वो घंटे की चर्चा तय होती है और उस में डार्ड घंटा तीन घंटा लग जये वह बात तो गले के नीचे उतर सकती है मगर चार-चार दिन तक वह वहुस चलती रहे एक ही प्रस्ताव पर पर और बाकी के सब प्रस्ताव आने से रोक दिये जाए तो प्राइवेट मेम्बर के साथ इस में न्याय नहीं हो सकेगा। इस के बारे में सदन को कोई कडा रख अपनाना चाहिए छोटी चर्चा हो, संक्षिप्त चर्चा हो लेकिन प्रभावी चर्चा हो और औरों को भी अपने सहा. रखन का मौका मिले, ऐसा होना चाहिए।

श्री मधु लिमये : वही डार्ड घंटा जो हमारा चोरी किया है रघुरमैया जी न, हमे वापस दे दिया जाए।

अध्यक्ष महोदय : अब इस का क्या करना है, इस को देखगे।

I cannot give any offhand opinion on it.

SHRI SHYAMNANDAN MISHRA:
The hon Minister should cooperate in finding a way out.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I would not stand in anybody's way. I shall certainly cooperate and see what best can be done.

MR. SPEAKER: I shall also cooperate with them. I shall try to adjust the time. We shall try. In such matters when the discussion on a resolution is unnecessarily prolonged for a long time, why should the others be kept waiting? There shall be some procedure about it. I agree with hon. Members on this.